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Overhauling of the IA Boeing engines

1111. SHRI BIR CHANDRA DEB BURMAN:

SHRI BHUPESH GUPTA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether the Indian Airlines propose to make its own arrangements t_0 overhaul Boeing 737 engines which is at present being done by the Ai_{Γ} India o_{Γ} by foreign firms;
- (b) if so, what are the details in this regard;
- (c) whether Government have received any memorandum requesting that this additional work be earmarked for the Calcutta region; and
- (d) The matter is under considerament have taken thereon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b) A joint Indian Airlines/Air-India Committee is looking into all aspects of jet engine overhaul facilities to meet the future jet engine work-load of both the airlines. No final decision has been taken as yet.

(c) Yes, Sir.

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(d) The matter is under consideration.

Current Subsidy system on Exports

1112. SHRI BHUPESH GUPTA: SHRI INDRADEEP SINHA:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

- (a) whether Government are reviewing the current subsidy system on exports; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b) Presumably the reference is to the recommendations of the Alexander Committee on this subject. These are under consideration. A copy of the Alexander Committee report is already available in the Library of Parliament.

1113. [Transferred to the 10th August, 1978]

Grantsiloans by the Central Government to States.

1114. SHRI MAHADEO PRASAD VERMA: SHRI GHAYOOR ALI KHAN: SHRI ABDUL REHMAN SHEIKH:

Will he Minister of FINANCE be pleased to state:

- (a) the amount of grants and loans given to the States during the last three years, State-wise;
- (b) whether any guidelines have been issued by the Central Government in regard to the expenditure and accountability by the States of these loans/grants;
- (c) whether the Jammu and Kashmir Government has adhered to these guidelines in its expenditure from the grants/loans given to it; if not what is the nature of violations of these guidelines by the State Government; and
- (d) whether Government propose to set up any machinery to ensure proper utilisation of such grants/loans by the recepient States?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) It is presumed that the question relates to the grants and loans given to the States for the State Plans. A state-

ment showing the amount of grants and loans disbursed to the States for the State Plans during the yars 1975-76, 1976-77 and 1977-78 is laid on the Table of the House.

(b) Central assistance to States for the State Plans is given in the shape of block loans and grants for State Plan as a whole on the condition that the actual expenditure on individual earmarked item does not fall short of the approved outlay for that item and the total expenditure on all programmes, for which the outlay is not earmarked, does not fall short of the total approved outlay in respect of such programmes. In case of shortfalls in expenditure in relation to the approved outlays. Central assistance is reduced proportionately. Central assistance is released provisionally, subject to finalisation on the basis of the audited figures of expenditure to be furnished by

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State Accountants General For moni-___ toring the progress of some of the important projects in the State Plans, monitoring arrangements have been made in the concerned Ministries and the Planning Commission. **Progress** of the implementation Plan schemes in each sector development is discussed in the Planning Commission during Annual Plan discussions in which the concerned Ministries also participate.

- (c) During the last three years, there were minor shortfalls in expenditure in relation to the approved outlays on earmarked schemes in the case of Jammu & Kashmir. Consequently, the Central assistance to the State was reduced proportionately.
- (d) There is at present no proposal t_0 supplement the existing arrangements for this purpose.

Statement

Gentral assistance to States for State Plans (including advance Plan assistance for covering gap in resources, accelerating implementation of irrigation/power projects and meeting increased Plan, expenditure on account of natural calamities and additional assistance for foreign aided project during 1975-76, 1976-77 and 1977-78

,	r tog -	•	States	z i		 -			Loan	Grant
							(Rs. in lakhs)			
ı.	Andhra Pradesh	•76	.~Tiuşt	•					20,438• 134	8,673.486
2.	Assam		1.127	•	•		•		10,079 • 629	4 5,856·981
3.	Bihar . unst.	re 3	، انو. ،، ،	•		•	-signal		22,624 · 770	₹ 9,696· 33 0
4.	Gujarat :	* * *		tiliúsí ∫a∯•ili	•	•			12,045.740	5,162.460
5.	Haryana .	•	•	7.	•		•		6,775 · 656	2,903·84 4
6.	Himachal Prades	h.		. •			•	•	940-620	8,465.540
7.	Jammu & Kashn	nir		• **					2 0,853· 7 55	₹9,893·75 5
8.	Karnataka .		* , an *			•	•		13,670.790	5 ,858·910
9.	Kerala	٠	• •	•	•	÷	•		11,399.434	\$ 4,896·606
10.	Madhya Pradesh			•			•		15,179*140	' 6,505·350
11.	Maharashtra								15,445.859	6,606-291
12.	Manipur .								403.680	3,539, 130
13.	Meghalaya .								433.200	3.957.800

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on the Table

	ी रज णभूद ाहर । इ		States	\							Loan	Grant
14.	Nagaland		•								468.870	4,219•870
15.	Orissa .				•				•		13,638.506	5,845.074
16.	Punjab				-					•	8,434.300	3,614.700
17.	Rajasthan	•	•	•	•	• ,	•	•3,,,	•	-	14,472.066	6,202 · 314
18.	Sikkim				•	•		•		•	313.600	2,822.400
19.	Tamil Nadu			•		•	•	• _	•		19,915.000	8,556.400
20.	Tripura			٠,	•	•	•	. \$1	•	•	340.500	2,891.800
21.	Uttar Prades	h	•	. '	•	•		•	•	•	43,986 170	81,927.500
22.	West Bengal						•	•	•	•	13,862 · 854	5,941.226
	.,7	91		Тот	AL AL	l Sta	TES				2,65,721 · 973	1,41,037.767

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PAPERS LAID ON THE TABLE

- I. Annual Report (1977) and Accounts of the General Insurance Corporation of India Bombay and related papers.
- II. The General Insurance (Rationalisation of Pay Scales and other conditions of Service of Officers) Second Amendment Scheme, 1978.
- III. Notifications of the Ministry Finance (Department of Revenue) and Related Papers.

THE MINISTER OF STATE IN MINISTRY \mathbf{OF} FINÂNCE (SHRI SATISH AGARWAL): Sir, I beg to lay on the Table:

- I. A copy each (in English Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:--
 - (i) Sixth Annual Report Accounts of the General Insurance Corporation of India, Bombay, tor the year ended the 31st December. 1977, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government the working of the Corporation. [Placed in Library, See No. LT-2555/78 for (i) and (ii)].

8 1 1 5 E dir II. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs). Notification S.O. 2110, dated the 15th July, 1978, publishing the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Second Amendment Scheme, 1978, under section 17 of the General Insurance Business (Nationalisation) Act, 1972. [Placed in Library. See No. LT-2496/78].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, with the Explanatory Memoranda on the Notifications:--

- (i) G.S.R. No. 926, dated the 22nd July, 1978. [Placed in Library. See No. LT-2497/78]. 24 Pr 7
- (ii) G.S.R. No. 927, dated the 22nd July, 1978. [Placed in Library. See No. LT-2530/781.